

BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN  
ZONE BENCH, PUNE

Appeal No. 82/2025 (WZB)

SYLVESTER D'SOUZA .. APPELLANT

Versus

JOSEPH S. ROSA & ors. .. RESPONDENTS

**AFFIDAVIT IN COMPLIANCE OF ORDER DT. 12-  
06-2025**

I, SYLVESTER D'SOUZA, S/o Mr. Simon D'Souza, Aged 61 years, married, Indian National, R/o H. No. 2225, Sauntawaddo Calangute, Bardez - Goa. 403 516 do hereby on solemn affirmation state and submit as under -

1. I say that this Hon'ble Tribunal has in its Order dated 12-06-2025 in the present matter directed the Appellant to furnish marked Transgression maps.

I say that the Marked Transgression Map/Plan of Survey No. 242/1 dt. 24/11/2023 under the SCN dt. 09-02-2024 is at Pg 88/518.

I say that the Marked Transgression Map/Plan of Survey Nos. 242/1-A and 242/1-C dt. 20-05-2024 under the SCN dt. 30-07-2024 is at Pg 122/530.

2. In any case, I say that I have applied for fresh copies of the said Transgression Maps at Pgs 88/518 and 122/530, which have been furnished to me by the GCZMA, which I am annexing herewith.

The Marked Transgression Plan/Map of Survey No. 242/1 dt. 24/11/2023 under the SCN dt. 09-02-2024 (which is the same as the one at Pg 88/518) showing the DISCHARGED STARUCTRES A, N<sub>1</sub>, T<sub>1</sub>, G<sub>1</sub>, J<sub>1</sub>(Part), Z(Part), F, F<sub>1</sub>, is annexed herewith as Doc 1.

The Marked Transgression Plan/Map of Survey No. 242/1-A and 242/1-C dt. 20-05-2024 under the SCN dt. 30-07-2024 (which is the same as the one at Pg 122/530) showing the DISCHARGED STARUCTRES A, B, C in Sy. No. 242/1-A and A, C, D, E in Sy. No. 242/1-C is annexed herewith as Doc 2.

3. I say that I am additionally also relying upon a Map that has been prepared by me with the help of Turbosketch where I have superimposed the Discharged structures in all there properties on the RSI Map and marked them with the appropriate alphabet as per the SCN/Impugned Order. I say that the RSI Map as downloaded from the GCZMA website is at Pg 776 of the Paper book and the superimposed Map that I have prepared clearly shows that the DISCHARGED STRUCTURES have come up after the year 1991.



*Sub*

The said Superimposed RSI Map is annexed herewith as Doc 3.

4. I say that this Hon'ble Tribunal has also directed the Appellant to state the grounds of challenge alongwith supporting evidence to the Impugned Order. I say that the grounds of challenge to the Impugned Order are stated on pgs 15 to 22 of the Appeal Memo, the same are being reproduced here for the sake of convenience.

5. I say that, with respect to Discharged Structures A, N1, T1, G1, J1(Part), Z(Part), F, F1 in Survey No. 242/1, the grounds are as under -

- a. (**Ground 23.4 in Appeal Memo**) In as much as the GCZMA has grossly erred in discharging the Offending Structure A & T1 in Survey No. 242/1 belonging to Joseph Rosa; which Structure A is a structure with 8 rooms, verandah, with sloping Mangalore tiled roofing constructed with laterite stones, masonry walls etc; and which Structure T1 is a Well with concrete parapet wall covered with metal wire mesh covering respectively - on the ground that they have approvals from Municipal Camara de Bardez, WRD local body, that they are reflecting on the survey plan. The GCZMA lost sight of the fact that the Municipal Camara de Bardez approval is in respect of some Umtavaddo property



and not the subject property which is sauntawaddo. There is no alleged WRD and local body approval. Even assuming that this structure is the same one that was granted approval by the Village Panchayat of Calangute vide license dated 28-06-1978, the said license was for construction of a house and septic tank and not for 8 rooms. It bears mentioning that the offending structure "A" & "T1" are in NDZ and the GCZMA ought to have been discerning while discharging these structures;

*In any case from the Annexure 21 Colly it is clear that the GCZMA has not granted any permission to the Well, T-1.*

- **(Ground 23.5 in Appeal Memo)** In as much as the GCZMA has grossly erred in saving the Offending Structure G1 in Survey No. 242/1 which is a circular structure covered with laterite stone masonry wall and mangalore tiles and constructed on permanent base - on the ground that it is finding mention in the 1982 plan. It is submitted that the 1982 plan itself is forged/fraudulent and the same had to be discarded at the threshold.
- **(Ground 23.6 in Appeal Memo)** In as much as the GCZMA has grossly erred in saving the Offending Structure J1(Part) in Survey No. 242/1 which is the ground floor kitchen with laterite stone masonry walls and RCC slab constructed on permanent base - on the ground that it finds mention in the 1982 plan. It is submitted that the 1982 plan itself is



*Sud*

forged/fraudulent and the same had to be discarded at the threshold.

- **(Ground 23.7 in Appeal Memo)** In as much as the GCZMA has grossly erred in saving the Offending **Structure Z(Part) in Survey No. 242/1** which is the ground floor structure supported with RCC Column with flat RCC roofing – on the ground that it finds mention in the 1982 plan. It is submitted that the 1982 plan itself is forged/fraudulent and the same had to be discarded at the threshold.
- **(Ground 23.8 in Appeal Memo)** In as much as the GCZMA has grossly erred in saving the Offending **Structure F in Survey No. 242/1** which is a G+1 RCC structure, with RCC roofing with stairway, rooms and balcony etc – on the ground that “F” is the same as G found on the Two Member Report dated 26-02-2020 in PIL WP 04/2020; and that since the Report has held G to be legal, the Offending Structure F is legal. It is respectfully submitted that the Offending Structure “F” is located on the northern tip of Survey No. 242/1 within the 200 mts Line. Whereas G found on the Two Member Report dated 26-02-2020 in PIL WP 04/2020, is in Survey No. 242/1-C. The GCZMA failed to apply its mind on the aspect that there is absolutely no connection between Offending Structure F and Structure G on the Report in PIL WP 04/2020. Without prejudice the Report in PIL WP



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04/2020 cannot be taken to be a finding nor any decision as the two persons were not the GCZMA but merely appointed to inspect the site, who seem to have given prima facie opinion. The GCZMA lost sight of these crucial facts while placing reliance on the Report in PIL WP 04/2020 or considering the Report as the gospel truth.

*In any case it is now clear from Annexures 22 to 24 that all plans of 1982, 1988, 1990 ARE ALL FORGED.*

- (**Ground 23.9 in Appeal Memo**) In as much as the GCZMA has grossly erred in saving the Offending **Structure "F1" in Survey No. 242/1** which is Pump House with sloping RCC slab covered with lateritre stone masonry wall and metal door opening in as much as the structure is completely new and without permission.
- In as much as the GCZMA has grossly erred in saving the Offending **Structure "N1" in Survey No. 242/1** belonging to Joseph Rosa the 1978 VP permission which Joseph Rosa is relying on all the time which is at pg 325/531 was only for 2 room house and septic tank as is seen from the plan. Whereas the Police Report dt. 24-06-2003 on pgs 255, 256 and the Panchayat Report at pgs 312 & 313 and also the Panchayat Report at Annexure 24 Colly show the enormity and multiplicity of the illegal construction put up by Joseph Rosa as opposed to two rooms and a septic tank.



*Jan*

6. I say that, with respect to Discharged Structures A, B, C in Survey No. 242/1-A, the grounds are as under –

- (**Ground 23.10 in Appeal Memo**) In as much as the GCZMA grossly erred in saving the offending structures “A” “B” “C” in Survey No. 242/1-A stating that Joseph has all permissions for the same and that these were existing before 1991. It is submitted that Survey No. 242/1-A falls within NDZ. That as seen from the RSI plans and the DSLR plans of 2014, 2015 (supra) that nothing existed in 242/1-A, and that all the structures in 242/1-A have come up after 2016. Additionally, the GCZMA has stated that Respondent Joseph has permissions for the same viz., the permission dated 26-08-1978. It is respectfully submitted that permission dated 26-08-1978 is for construction of a mere house structure and a septic tank in Survey No. 242/1. There is absolutely no permission for huge resort/hotel in Survey No. 242/1-A.

7. I say that, with respect to Discharged Structures A, C, D, E in Survey No. 242/1-C, the grounds are as under –

- (**Ground 23.11 in Appeal Memo**) In as much as the GCZMA grossly erred in saving the offending structures “A” which is a G+2



permanent structure with several rooms in Survey No. 242/1-C on the ground that it finds mention in the Repair and Reconstruction Approval bearing No. DB/4820/TCP-90/202 dt. 02-02-1990. It is submitted that the 1990 approval of forged and fraudulent. Notwithstanding, the 1990 approval could not have also been used in respect of A in 242/1-C as "A" is a new structure and not part of the 1990 approval. The structure A is different from the one that was not demolished.

*In any case the Supreme Court rejected the alleged 1990 Plan and it is now seen as per Annexure 24 that the 1990 plan is forged. Even the Application for Regularizations filed by the Respondents been GCZMA & MoEF have been rejected.*

- **(Ground 23.12 in Appeal Memo)** In as much as the GCZMA grossly erred in saving the offending structures "C" "D" "E" in Survey No. 242/1-C on the ground that are reflected in the Approved Plan bearing No. DB/2132/1659/82 dt. 20-09-1982. It is submitted that the 1982 approval which is forged ought to have been discarded. Even otherwise all these structures are not found on the RSI nor DSLR plans, supra.



8. I say that I also seek to bring on record other subsequent facts in this Affidavit. I say that I had applied for certain information about the 1978, 1988, 1990 plans and approvals that the Respondent is placing heavy reliance on to justify the discharged structures; from the Offices of the GCZMA and TCP. That the information as sought was furnished to me after this Appeal was filed and there was no opportunity to file the said documents at the time of filing the Appeal. Similar information had been sought about the Well "T1" in 242/1. These documents are necessary and have a bearing on the subject matter, in that the Respondent has placed heavy reliance on these alleged 1982, 1988, 1990 plans and obtained the Discharge Order. It is now revealed under RTI that same are inexistent and/or forged and/or manufactured approvals/plans.

These Documents/information were provided to me after the present Appeal was filed and are subsequent and I am filing an Application for Production of these Additional Documents today. These include -

**A) Annexure 21 Colly** : RTI Application dated 25-04-2025 made by the Appellant to the GCZMA for information with respect the **Well - T1 in 242/1**; Reply dated 21-05-2025 from GCZMA.

**B) Annexure 22 Colly** : RTI Application dated 12-03-2025 made by the Appellant to the CTP for information with respect to the **alleged 1978 approval 'DB/1942/720/78-79 dt. 16-05-1978**; Replies dated 24-03-2025 and 21-04-2025 from TCP Dept



C) Annexure 23 Colly : RTI Application dated 25-04-2025 made by the Appellant to the CTP for information with respect to the **alleged 1988 approval** 'DB/8301/TCP-88/411 dt. 16-12-1988; Replies dated 02-05-2025 and 20-05-2025 from TCP Dept

RTI Application dated 12-03-2025 made by the Appellant to the GCZMA for information with respect to the **alleged 1988 approval** 'DB/8301/TCP-88/411 dt. 16-12-1988; Reply dated 02-04-2025 from GCZMA

D) Annexure 24 Colly : RTI Application dated 24-02-2025 made by the Appellant to the GCZMA for information with respect to the **alleged 1990 approval** 'DB/4820/TCP-90/202 dt. 02-02-1990; Replies dated 06-03-2025 from the GCZMA & Replies dated 24-03-2025 and 21-04-2025 from TCP Dept

9. I say that besides the Orders for Demolition of Structures in the subject property issued by the Village Panchayat, viz., Demolition Order dt. 28-01-2010 for demolition of 2<sup>nd</sup> floor of a G+2 Building and Demolition Order No. 2535 dated 15-10-2012 to demolish G+2 Building and swimming pool, which two Demolition Orders have been dealt by me in detail in the Appeal; the Village Panchayat of Calangute had also passed the Order for Demolition dated 22-12-2011 in respect of all the illegal structures shown in the Inspection Report attached to the Order.



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The said Demolition Order dated 22-12-2011 was directed to be executed by the Hon'ble High Court of Bombay at Goa by its recent Order dated 07-05-2025 in WP No. 664/2024 after the present Appeal was filed.

10. The Order for Demolition dated 22-12-2011 issued by the Village Panchayat of Calangute along with the Inspection Report and the other records, including the Order dated 07-05-2025 in WP No. 664/2024 is annexed herewith as Annexure 25 Colly. The Appellant is seeking to bring Annexure 25 Colly on record by the accompanying Application for Production of Additional Documents filed today.

11. I say that these facts are relevant in that, the same show how the Respondents have been undertaking illegal construction in the subject properties illegally and in a nauseam. In spite of so many demolition Orders issued by the Panchayat and subsequent demolitions, the Respondents find a way to erect new structures time and again. I say that the findings in the Inspection Report dt. 20-07-2011 of the Panchayat in relation to the Demolition Order dt. 22-12-2011 are relevant which say that - "During Site Inspection it is noticed that Smt. Lalan Jacques and **Mr. Joseph Rosa have constructed various structures in gross violation of the C.R.Z Notification of 1991**. It is also noted that **Sand Dunes have been cut for**



carrying out the illegal construction. The Sand Dunes which is cut is around 20 mts ..... ”

12. I also seek to place on record the fact that the Respondent No. 1 had laid challenge to the Impugned Order by filing the Appeal No. 32/2025 (WZ) before this Hon'ble Tribunal in respect of his structure directed to be demolished, but however withdrew the same on 12-06-2025. I say that the entire case of Joseph Rosa in his Appeal before this Tribunal was that the structures ordered to be demolished are all there on the DSLR Plan dated 22-08-2016 issued by the DSLR.

13. I say that I then produced in my Reply in Appeal No. 32/2025 (WZ) the DSLR plans dated 31-01-2007, 06-08-2015, 12-01-2016 (the same are also produced in this Appeal at pages 773 to 775) to show that his structures, which include the discharged structures never existed.

14. I say that whatever is stated by me hereinabove is true to my own knowledge and the annexures are true copies of their originals.

15. I say that whatever is stated hereinabove is true to my own knowledge and belief.

*Sub*



Solemnly affirmed this 21<sup>st</sup> day of June 2025 at ~~Panaji~~ -  
Goa.

*Sul*

*Mapama*

*Sul*



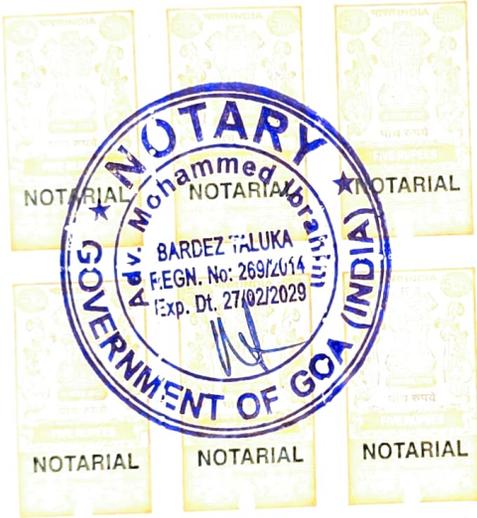
Deponent

(*Aradhya No 7511 4743 3114*)

**Solemnly affirmed  
Before me**

*Muham*

Adv. Mohammed Ibrahim  
Notary Bardez (Taluka).  
State of Goa, India. 21 JUN 2025  
Regn. No. *3026* Date .....





GOVERNMENT OF GOA  
Directorate of Settlement and Land Records  
PANAJI-GOA

SITE PLAN

as per the notice of site inspection of Member Secretary, Goa Coastal Zone Management Authority vide their letter No.GCZMA/N/Ille-Compl/23-24/02/2368 dated 20/11/2023 in respect of S.No./ Sub Div. No. 242/1 of Village Calangute of Bardez Taluka.

Scale :1:1000

NOTE:-

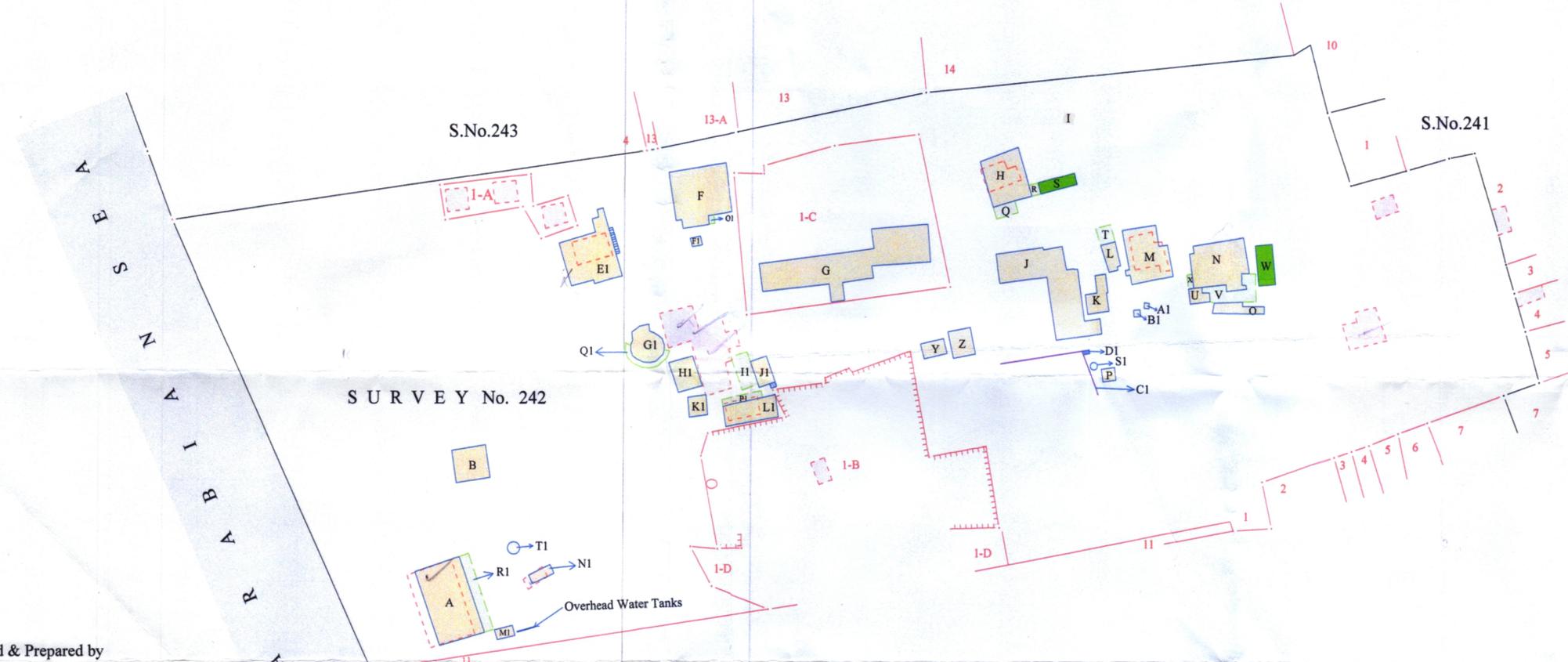
THE LEGALITY / ILLEGALITY OF STRUCTURES SHOWN ON THIS PLAN IS NOT KNOWN AND THEREFORE THIS PLAN SHALL NOT BE USED FOR ANY PURPOSE SUCH AS DEVELOPMENT OF STRUCTURES, REVENUE SURVEY MATTERS, OBTAINING LICENSES, PERMISSIONS, CONVERSION OF LAND, ETC. THIS PLAN SHALL BE USED FOR REFERENCE PURPOSE ONLY.

LEGEND:-

Structures identified and shown by the Engineer & Surveyor of the O/o GCZMA present at site.

-  New structure
-  Temporary Shed
-  Hut
-  Laterite Stone Masonry Wall
-  Well
-  Stairs/Steps

 Structure as per Survey Plan

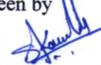


Surveyed & Prepared by

  
Rajesh Harmalkar (F.S.)

Surveyed on :- 24/11/2023 in the presence of  
(1) Mr. Shree Powooskar, Engineer, O/o GCZMA  
(2) Mr. Balakrishna Surlakar, F.S, O/o GCZMA

seen by

  
Sameer Kambli  
(H.S.)



GOVERNMENT OF GOA  
Directorate of Settlement and Land Records  
PANAJI-GOA

SITE PLAN

as per the notice of site inspection of Member Secretary, Goa Coastal Zone Management Authority vide their letter No.GCZMA/N/Ille-Compl/23-24/02/528 dated 14/05/2024 in respect of S.No./ Sub Div. No. 242/1-A and 242/1-C of Village Calangute of Bardez Taluka.

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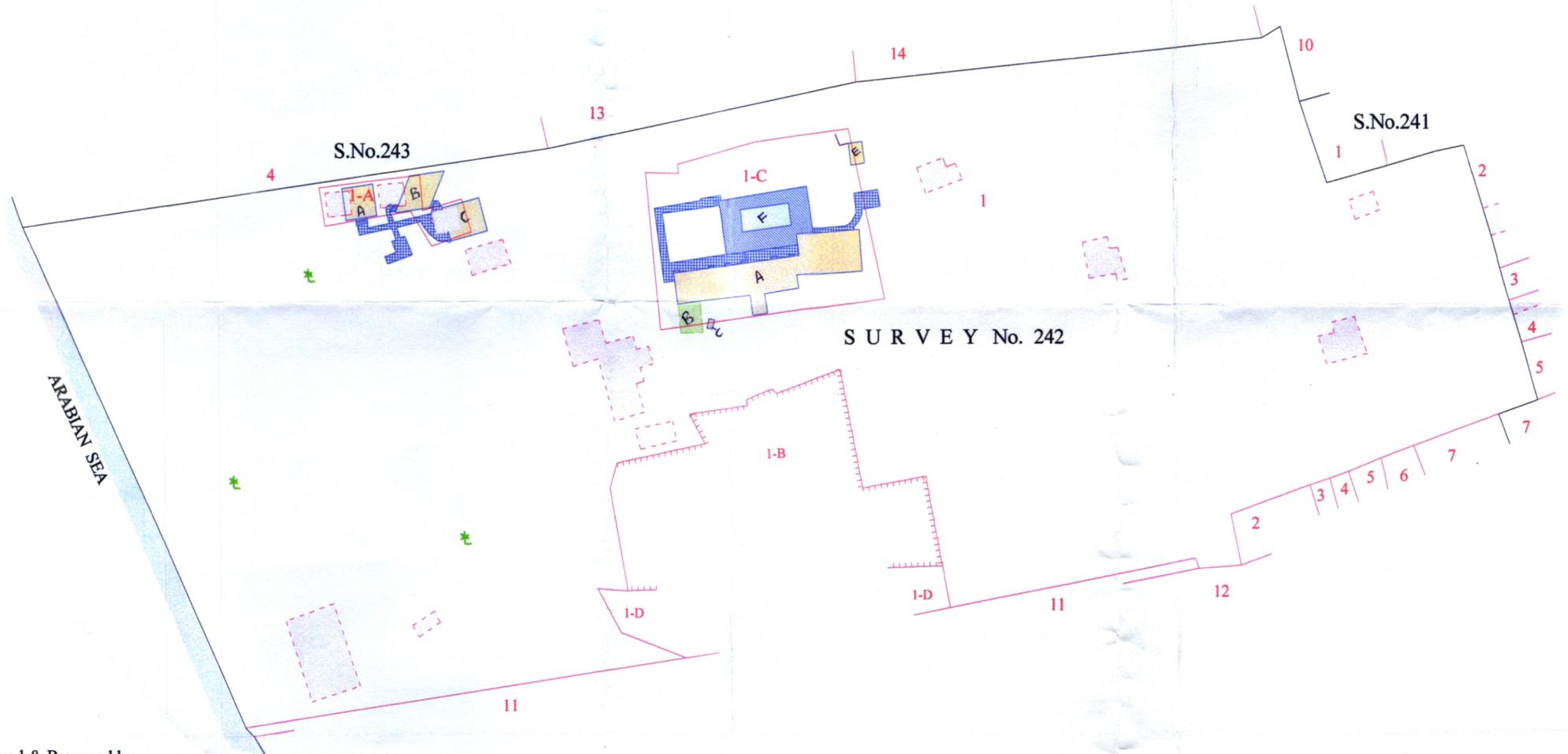
NOTE:-

THE LEGALITY / ILLEGALITY OF STRUCTURES SHOWN ON THIS PLAN IS NOT KNOWN AND THEREFORE THIS PLAN SHALL NOT BE USED FOR ANY PURPOSE SUCH AS DEVELOPMENT OF STRUCTURES, REVENUE SURVEY MATTERS, OBTAINING LICENSES, PERMISSIONS, CONVERSION OF LAND, ETC. THIS PLAN SHALL BE USED FOR REFERENCE PURPOSE ONLY.

LEGEND:-

Structures identified and shown by the Official of the O/o GCZMA present at site.

- Structure as per Survey Plan
- New structure
- Temporary Shed
- Swimming Pool
- Footh Path
- Pool Deck
- Laterite Stone Masonry Wall
- Steps



Surveyed & Prepared by

Rajesh Harmalkar (F.S.)

Rupesh Shirgaonkar (F.S.)

Surveyed on :- 20/05/2024

seen by

Siddhesh Tuenker  
(H.S.)

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GOVERNMENT OF GOA  
Directorate of Settlement and Land Records  
PANAJI-GOA

SITE PLAN

as per the notice of site inspection of Member Secretary, Goa Coastal Zone Management Authority vide their letter No.GCZMA/N/Ille-Compl/23-24/02/2368 dated 20/11/2023 in respect of S.No./ Sub Div. No. 242/1 of Village Calangute of Bardez Taluka.

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NOTE:-

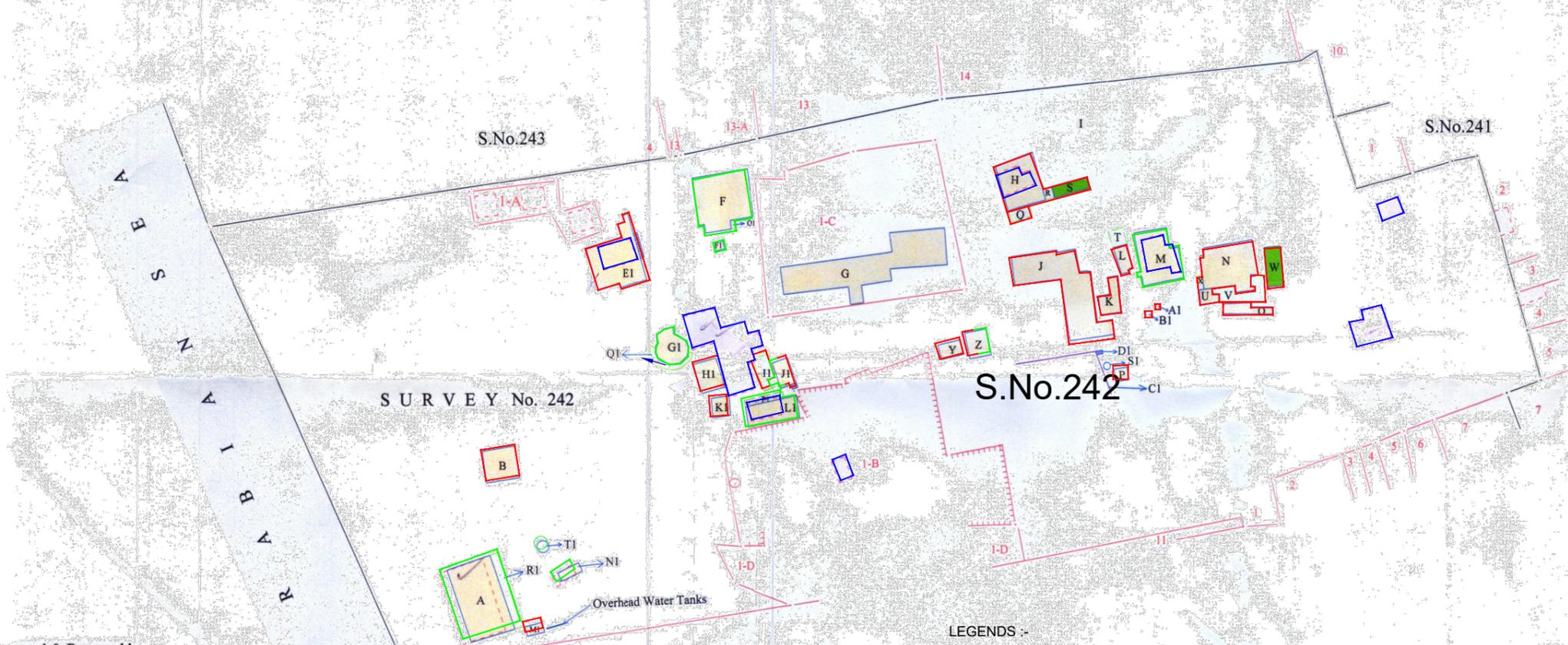
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LEGEND:-

Structures identified and shown by the Engineer & Surveyor of the O/o GCZMA present at site.

- New structure
- Temporary Shed
- Hut
- Laterite Stone Masonry Wall
- Well
- Stairs/Steps

Structure as per Survey Plan



LEGENDS :-

- STRUCTURE AS PER GOVT. SURVEY PLAN
- STRUCTURE ORDER TO BE DEMOLISHED
- STRUCTURE DISCHARGE

Surveyed & Prepared by

Rajesh Harmalkar (F.S.)

Surveyed on :- 24/11/2023 in the presence of

- (1) Mr. Shree Powooskar, Engineer, O/o GCZMA
- (2) Mr. Balakrishna Surlakar, F.S, O/o GCZMA

seen by

Sameer Kambli (H.S.)



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GOVERNMENT OF GOA  
Directorate of Settlement and Land Records  
PANAJI-GOA

SITE PLAN

as per the notice of site inspection of Member Secretary, Goa Coastal Zone Management Authority vide their letter No.GCZMA/N/Ille-Compl/23-24/02/528 dated 14/05/2024 in respect of S.No./ Sub Div. No. 242/1-A and 242/1-C of Village Calangute of Bardez Taluka.

Scale :1:1000

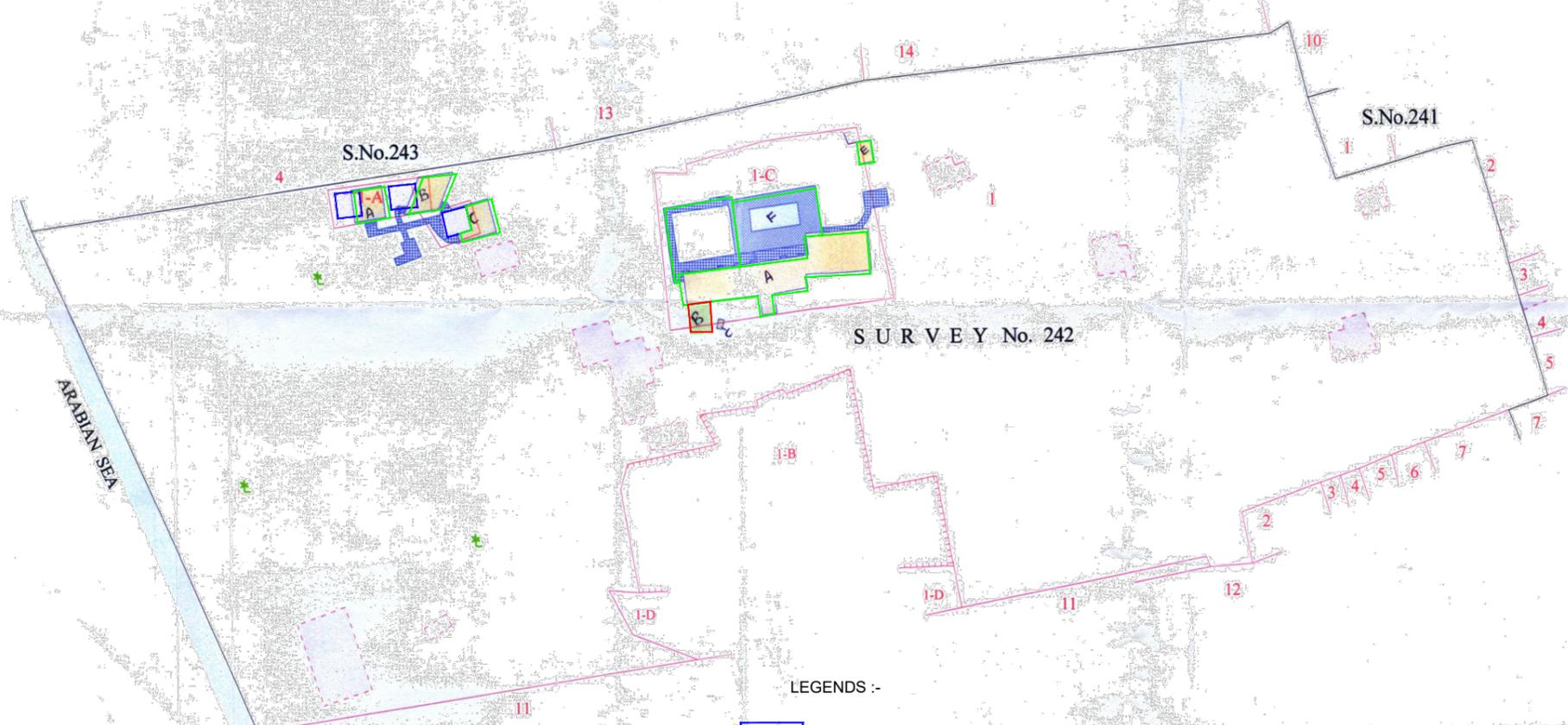
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LEGEND:-

Structures identified and shown by the Official of the O/o GCZMA present at site.

- Structure as per Survey Plan
- New structure
- Temporary Shed
- Swimming Pool
- Footh Path
- Pool Deck
- Laterite Stone Masonry Wall
- Steps



LEGENDS :-

- STRUCTURE AS PER GOVT. SURVEY PLAN
- STRUCTURE ORDER TO BE DEMOLISHED
- STRUCTURE DISCHARGE

Surveyed & Prepared by  
Rajesh Harmalkar (F.S.)  
Rupesh Shirgaonkar (F.S.)  
Surveyed on :- 20/05/2024

seen by  
Siddhesh Tuenker  
(H.S.)



From: Sylvester D'souza  
Saunta Vaddo, Calangute,

Bardez – Goa

Pincode : 403516

Date : 25/04/25

To The PIO  
The Goa Coastal Zone  
Management Authority  
Dempo Towers, Patto  
Panaji - Goa

*PPad*  
*25/04/2025*  
O/o Member Secretary  
Goa Coastal Zone Management Authority  
Department of Environment & Climate Change  
Tower 4th Floor,  
Patto Plaza Panjim-Goa. 403001

**Sub: Application Under RTI Act 2005**

Sir,

I would like to inquire whether any permission has been granted by your authority to Mr. Joseph S. Rosa for carrying out construction of a well / sinking a well In Survey No. 242/1 of village Calangute, which lies in the NDZ within 100 mts from the HTL.

If any such permission has been issued to Mr. Joseph S. Rosa by your authority for construction / sinking of well, I would kindly request you to issue me a certified copy of the full file i.e the permission & other relevant documents if any for construction / sinking of well in Survey No. 242/1 of Calangute Village.

The same is required extremely urgently to be produced in the court of law. I shall pay the necessary fees as & when called upon to do so. I am an Indian citizen.

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Thanking You

Yours Faithfully

A handwritten signature in black ink, appearing to read 'Sylvester D'souza', written in a cursive style.

Sylvester D'souza

# O HERALDO

## Beef crisis leaves Goa reeling before Easter

Beef supply gauges prices up by 50 per kg, vendors of consumers want govt to address this immediately



When I don't see it, I don't know it. I don't know it, I don't see it. I don't know it, I don't see it. I don't know it, I don't see it.

When I don't see it, I don't know it. I don't know it, I don't see it. I don't know it, I don't see it. I don't know it, I don't see it.

Advertisement for 'STOP 100%' featuring a green tree graphic and the text 'CHIRRI & DALE CARIN'. Below the tree, it lists '100% Cash', '1 Year Warranty', and '100% Satisfaction'.

WELL



**GOA COASTAL ZONE MANAGEMENT AUTHORITY**

C/o Department of Environment &amp; Climate Change (Govt. Of Goa)

Dempo Tower 4<sup>th</sup> Floor, Patto Plaza- Panaji GoaWebsite : [www.czma.goa.gov.in](http://www.czma.goa.gov.in)

Tel.: 0832-2951089

Ref. No. GCZMA/RTI/25-26/ 760

Date: 21 / 05/2025

To

Mr. Sylvester D'Souza,  
Saunta Vaddo,  
Calangute, Bardez-Goa 403516.

**Sub: Information under Right to Information Act 2005.**

Ref : Your RTI Application dated 25/04/2025 received by this Authority on 25/04/2025.

Sir,

With reference to above, it is informed as under.

Sr. No	Information Sought	Reply
1	<p>I would like to inquire whether any permission has been granted by your authority to Mr. Joseph S. Rosa for carrying out construction of a well/sinking a well in survey no. 242/1 of village Calangute, which lies in the NDZ within 100 mts from the HTL.</p> <p>If any such permission has been issued to Mr. Joseph S. Rosa by your authority for construction /sinking of well. I would kindly request you to issue me a certified copy of the full file i.e. the permission &amp; other relevant documents if any for construction / sinking of well in Survey No. 242/1 of Calangute Village.</p>	<p>Information is not available in this office record.</p>

The period within which an appeal against such rejection may be preferred within 30 (Thirty) days and the particulars of the Appellate Authority are as follows:

“The First Appellate Authority (FAA), Goa Coastal Zone Management Authority, having Office at Dempo Tower, 4<sup>th</sup> floor, Patto Plaza – Panaji Goa.”

Yours faithfully


**Public Information Officer**

(Goa Coastal Zone Management Authority)



From : Sylvester D'souza  
R/o Saunta Vaddo, Calangute,  
Bardez – Goa  
Pincode : 403516

Date : 15/04/2025

To,  
The PIO  
Water Resource Department  
Porvorim – Goa

**SUB: Application Under RTI Act 2005**

Sir,

- 1) With regards to the well in property bearing Survey No. 242/1 of Calangute village belonging to one Mr Joseph S Rosa, I would like to know whether any construction permission has been granted by your authority for sinking of well to Mr Joseph S Rosa and further any registration for sinking well has been granted to the same person.
- 2) If yes, I would kindly request you to issue me certified copies of the whole file i.e. construction permission for sinking well & registration documents for sinking well issued to Mr Joseph S Rosa.

Thanking You

Yours Truly

Sylvester D'souza

Recd  
15/04/2025  
pb  
received/प्राप्त  
CE. W.R.D.  
ग. व. र. द. क.

811





Government of Goa  
Water Resources Department  
Sinchai Bhawan, near Police Station, Alto-Porvorim, Bardez, Goa – 403 521  
Tel: C.E. Off. - (0832) 2412047, Fax: (0832) 2413046

No: 4/5/EO-WRD/2025-26/ 23.

Date: 17/04/2025

To,  
The Public Information Officer,  
Executive Engineer,  
Work Division – I,  
Water Resources Department  
Porvorim – Goa.

Sub.: Information under Right to Information Act - 2005 reg.  
Ref.: R.T.I. application dated 15/04/2025 by Mr. Sylvester D'souza, R/o Saunta Vaddo,  
Calangute, Bardez – Goa, 403516.

Sir,

With reference of above, Please find transferred herewith the R.T.I. application referred above, under Section 6(3) (i) & (ii) of Right to Information Act, 2005. It is requested to furnish the requisite information of above application pertaining to your office directly to the applicant with intimation to this office.

Yours faithfully,

PIO (Engineering Officer's Section)  
& Engineering Officer

Encl: copy of RTI application.

Copy for information to:

Mr. Sylvester D'souza, R/o Saunta Vaddo, Calangute, Bardez – Goa, 403516.

**R.T.I MATTER**



**GOVERNMENT OF GOA  
OFFICE OF THE EXECUTIVE ENGINEER  
WORKS DIVISION I  
WATER RESOURCES DEPARTMENT  
PORVORIM-GOA**

No.70/WRD/WDI/ADM/2025-26/100

Dated :- 23/04/2025

To,  
The Assistant Engineer,  
Sub Division II,  
Works Division I,  
Water Resources Department,  
Mapusa - Goa

Sub: Information under Right to information Act 2005 reg....  
Ref:- RTI application dt: 17/04/2025 of Mr. Sylvester D' Souza, R/o  
Saunta Vaddo, Calangute Bardez-Goa.

Sir,

I am forwarding herewith above cited application received by Mr. Sylvester D' Souza, R/o Saunta Vaddo, Calangute Bardez-Goa., under section 6(3) (i) & (ii) of Right to Information Act, 2005, to you with a request to furnish details.

Yours faithfully,

  
Executive Engineer- I

Encl: As above

**Copy to:**

1. Mr. Sylvester D' Souza, R/o Saunta Vaddo, Calangute Bardez-Goa.
2. RTI File
3. Guard File

**R.T.I MATTER**

**GOVERNMENT OF GOA  
OFFICE OF THE EXECUTIVE ENGINEER  
WORKS DIVISION I  
WATER RESOURCES DEPARTMENT  
PORVORIM-GOA**

No.70/WRD/WDI/ADM/2025-26/115

Dated: - 08/05/2025

To,  
Mr. Sylvester D' Souza,  
R/o Saunta Vaddo,  
Calangute Bardez-Goa.,

Sub: Information under Right to information Act 2005 reg....  
Ref: RTI application dt: 05/04/2025

Sir,

With reference to your RTI application received in this Division, you are requested to pay Rs. 17/- (Rupees Seventeen Only) and same will be provided to you after payment, within 4 working days.

Yours faithfully,

  
Executive Engineer-I

Copy to:

1. RTI File
2. Guard File

815

803



GOVERNMENT OF GOA

OFFICE OF THE ASSISTANT ENGINEER

SUB DIVISION-II, WORKS DIVISION I

WATER RESOURCES DEPARTMENT

MAPUSA GOA

Office of the Executive Engineer  
Works Division-I, W.R.D.  
Porvorim-Goa

Entry :..... 107 .....

Date:..... 02/05/2025 .....

No.WRD/WDI/SDII/F.29/2025-26/ 69

Date: 30/04/2025

To,  
The Executive Engineer  
Works Division – I,  
Water Resources Department  
Porvorim Bardez Goa.

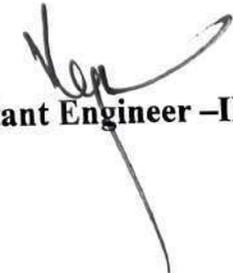
Sub:- Information under Right to Information Act, 2005 reg...  
Ref:- No.70/WRD/WDI/ADM/2025-26/100 dated 23/04/2025.

Sir,

With reference to the above mentioned subject, please find information in Annexure enclosed asked by application of Mr. Sylvester D'Souza, R/o. Saunta Vaddo, Calangute, Bardez – Goa, under RTI Act 2005.

Same may be given to Mr. Sylvester D'Souza, R/o. Saunta Vaddo, Calangute, Bardez – Goa, by payment of necessary fees.

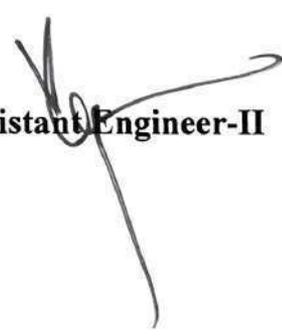
Yours faithfully,

  
Assistant Engineer –II

Ranjita  
9/5/25 H/C

Reply to the Information requested by Mr. Sylvester D'Souza, R/o. Saunta Vaddo, Calangute, Bardez – Goa, under the RTI Act 2005.

	Questions of	Replies
1.	With regards to the well in property bearing Sy. No. 242/1 of Calangute village belonging to one Mr. Joseph S. Rosa, I would like to know whether any construction permission has been granted by your authority for sinking of well to Mr. Joseph S. Rosa and further any registration for sinking of well to Mr. Joseph S. Rosa and further any registration for sinking well has been granted to the same person.	<p>1. Sinking permit issued for open well vide No.1578 dated 04/04/2019, copy placed at page C/1.</p> <p>2. The Ground Water Officer has not granted registration certificate for the said open well.</p> <p>3. Show cause notice issued vide No. F.62/WD.I/WRD/ASW/2025-26/51 dated 25/04/2025 to Mrs. Tresa Rosa, copy placed at page C/2.</p>
2.	If yes, I would kindly request you to issue me certified copies of the whole file i.e construction permission for sinking well & registration documents for sinking well issued to Mr. Joseph S. Rosa.	Application for sinking open well of Mr. Luis Antonio Pires, copy placed at page C/3 to C/7.

  
Assistant Engineer-II

GOVERNMENT OF GOA  
OFFICE OF THE ASSISTANT ENGINEER  
SUB DIVISION II WORKS DIVISION I  
WATER RESOURCES DEPARTMENT  
MAPUSA - BARDEZ-GOA

No. WRD /WDI/SDII/F-1 /2017-18/ 666

Date: 27/02/2018

Report

**Sub: Application of Shri. Pires Luis Antonio, Calangute, Bardez - Goa, for seeking permission to dug an open well in Sy. No. 242/1, Naquicacham Bhat, Calangute, Bardez - Goa, under section 5(3) of Goa Ground Water Act 2002.**

This office is in receipt of an application from Shri. Pires Luis Antonio, resident of Sauntavaddo, P. O. Calangute, Bardez - Goa, seeking permission to dig an open well as required under section 5(3) of Goa Ground Water Act 2002.

The well site was inspected by the undersigned along with Junior Engineer and the applicant wherein it is noticed that the well-site is located in Sy. No. 242/1, Naquicacham Bhat, Calangute, Bardez - Goa, which is schedule area. The applicant has not yet started the work of sinking the well. The diameter of the proposed well is 3.00m and depth is approximately 10.00 m. The drawl of water by 3 HP centrifugal pump and will draw 6000lts per day throughout the year for **Industrial purpose**. There is no well around 100.00m radius.

The registration may be issued with the following conditions.

1. The applicant should not deviate in any way from specification regarding well, pump etc. mentioned above without pre-intimation approved of Ground Water Officer.
2. The drawl of Ground Water under this license should not interfere with the normal activity nor should it cause any traffic hazard.
3. The Ground Water Officer or any persons duly authorized by him shall have the right to inspect the place with such assistance as may be necessary to satisfy itself whether the conditions of restrictions specified are complied.
4. Water should not be used for transportation elsewhere.
5. Necessary permission may be taken from the concerned Panchayat/ Municipality.

Submitted for approval of Board please



(Pradeep S. Gad)  
Assistant Engineer - II

Mob No:  
Res. No:

FORM-II

Application for sinking well in the Scheduled area under section 5(3) of the Goa Ground Water Regulation Act 1 of 2002.

1. (i) Name of Applicant Pires Luis Antonio  
Surname First name middle name
- (ii) Age in year 93
- (iii) Father's/Husband's name Antonio Jose Pires
- (iv) Full address Santarcado P.O. Balangute Bardes-Goa 403514
2. Name of the owner of land Luis Antonio Jose Sarto Pires  
On which the well is proposed to be sunk.  
If the applicant himself is not the owner of the land,  
Address: \_\_\_\_\_
3. Location where the well is proposed to be sunk  
(i) Survey number & sub division: 242/1  
(ii) Name of the land: Vagucachem Bhat  
(iii) Revenue Village/Village Panchayat: Balangute  
(iv) Taluka: Bardes  
(v) District: North
4. Purpose for which well is to be sunk:  
Domestic/Hotel/Industry/Construction/Irrigation/Agriculture/Horticulture/Commercial/other use (specify) \_\_\_\_\_
5. Type of well proposed: Open well/dug well/sunk well/ bore well/tube well/pond dug-cum-Bore well/filter point/collector well/infiltration gallery. \_\_\_\_\_
6. Details of the proposed well  
(A) Diameter of the well: 3 meters  
(B) Depth of the well (In case of dug-cum-bore well give details of both the open and bore well)  
50 meters
7. The device proposed for lifting ground water: Pump
8. Details of lifting ground water  
1. Type of pump proposed \_\_\_\_\_  
2. Horse power: 2 1/2  
3. Pump capacity \_\_\_\_\_  
4. Type of energy \_\_\_\_\_
9. (A) Quantity of drawal of ground water per day: 6000 litres  
(B) Number of pumping hours per day: 1 hour  
(C) The total period of use in each year: 8 months
10. In case of Irrigation well  
(i) The extent of area proposed to be irrigated \_\_\_\_\_  
(ii) Proposed cropping pattern \_\_\_\_\_
11. In case of State, Municipalities, or community  
Run water supply schemes  
The details of service involved \_\_\_\_\_  
The diversion of pumping point and their locations \_\_\_\_\_
12. The probable period of sinking the well: \_\_\_\_\_  
The probable date of commissioning: \_\_\_\_\_

Luis Antonio Jose Sarto Pire hereby declare that the above particulars are true  
the best of my Knowledge

Luis Antonio Jose Sarto Pire  
Signature of the applicant with date.

### INSTRUCTION

1. This application shall be submitted (in duplicate) to the Ground Water Officer or any officer authorized by him to receive such application. It may be sent by hand, presented personal or by post
2. This application shall be enclosed with site plan with survey number Form I & XIV) and show the location of the proposed well to be sunk and details of all existing structures within a radius of 50m from the proposed centre well.
3. Incomplete applications and applications not received in the prescribed form are liable to be summarily rejected.
4. The consent of the owner of the land (if such owner is not the applicant) should invariably accompany the application.

### ACKNOWLEDGEMENT (for Office use)

1. Name of the Applicant and address
2. Location of the well
  - Type of well
  - Survey No./Sub Division No.
  - Name of the land
  - Revenue Village/Village Panchayat
  - Taluka /District
3. Entry Number & Date

Signature of the receiving officer.



## FORM I &amp; XIV

तमुना नं १ व १४

Date: 06/02/2018

Page 1 of 1

Taluka BARDEZ  
तालुका  
Village Calangute  
गांव  
Name of the Field Sawta Wado  
शेताचे नांव

Survey No. 242  
सर्वे नंबर  
Sub Div. No. 1  
हिस्सा नंबर  
Tenure  
सत्ता प्रकार

## Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0003.31.67	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0003.31.67

## Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जामीन	Grand Total एकूण
0000.11.00	0000.00.00	0000.11.00	0003.42.67

Remarks शेरा

Dy. Coll. Order no. 15/274/2011/Par/Land/DC-II  
dated 02/01/2012

Assessment : Rs. 0.00      Foro Rs. 0.00      Predial Rs. 0.00      Rent Rs. 0.00  
भाकार      फोर      प्रेदियाल      रेंट

S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Luis Antonio Jose Sarto Pires			
2	Mr. John Joseph Pires		13811	
3	Lalan Ines Da Rosa Jaques		43806	
4	Nalini da Rosa e Fernandes		46630	
5	Nalini da Rosa e Fernandes		46629	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

## Other Rights इतर हक्क

Name of Person holding rights and nature of rights:

इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार

Mutation No.

फेरफार नं

Remarks

शेरा

H.no. E/7 16 Ladru Fernandes

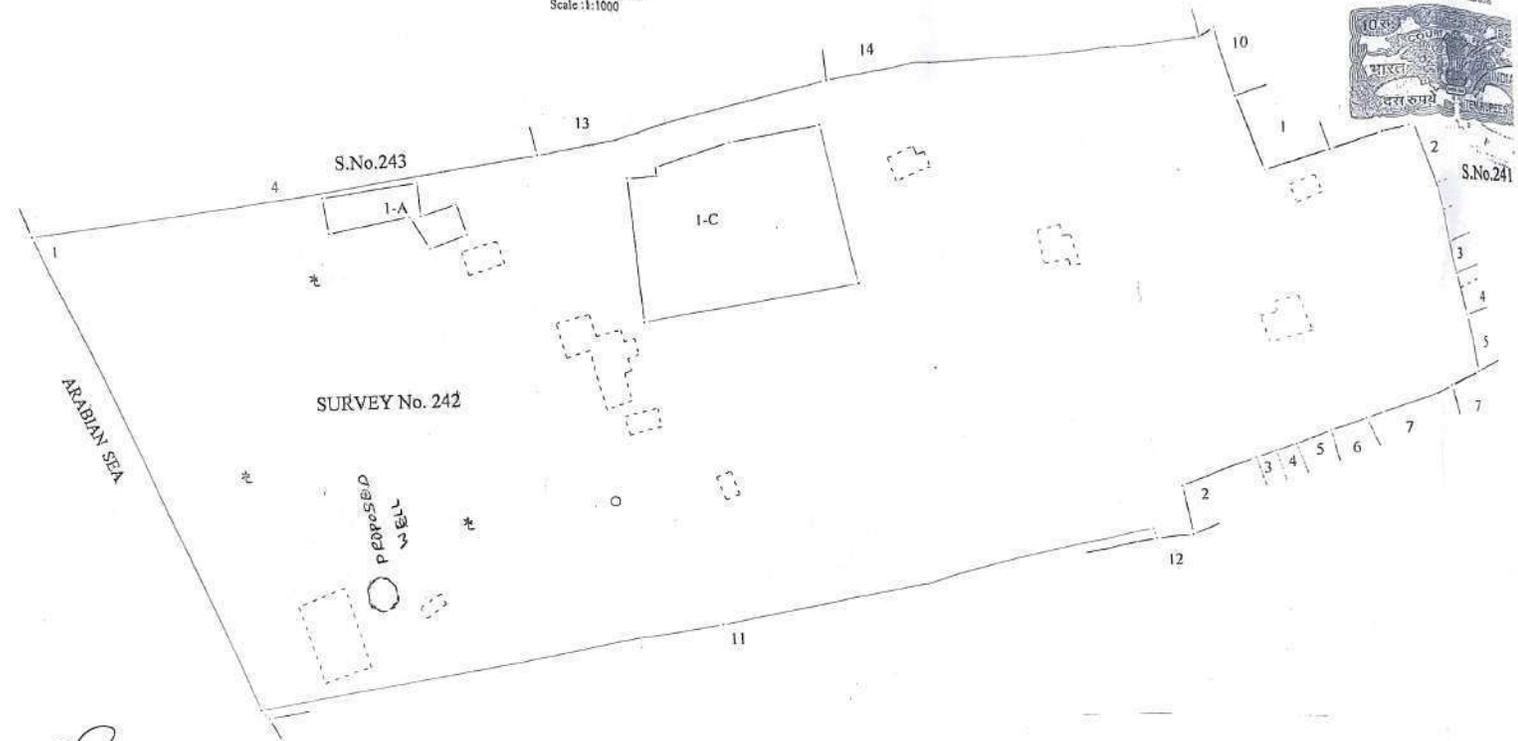
H.no. E/7 15 Isabela Fernandes

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

809

Office of Inspector of Survey and Records  
MAPUSA-GOA

Plan Showing plots situated at  
Village : CALANGUTE  
Taluka : BARDEZ  
Survey No./Subdivision No. : 242/ 1  
Scale : 1:1000



Generated By : Swapnil Bhonsle  
On : 26-02-2014

Checked  
Compared By:



**GOVERNMENT OF GOA  
OFFICE OF THE EXECUTIVE ENGINEER  
WATER RESOURCES DEPARTMENT  
WORKS DIVISION I  
PORVORIM-GOA**

No.F.62/WD.I/WRD/ASW/2025-26/51

Date: 25/04/2025

26/4 May 25

**SHOW CAUSE NOTICE**

Whereas, as reported by Assistant Engineer, Sub Division II, Works Division I, WRD, Mapusa, Bardez Goa, that you have sunk an open well without obtaining necessary permission from Goa Coastal Zone Management Authority in Sy. No.242/1, Sawta Wado, Calangute, Bardez Goa and you are drawing water for commercial (Hotel)purpose without obtaining prior permission from Ground Water Officer.

Whereas, there is a Writ Petition No.149 of 2025 filed by Mr. Sylvester D'Souza in the Hon'ble High Court of Bombay at Goa and the matter is subjudice.

Now, therefore in exercise of the powers vested in me under Section 13(J), 14 and 17 of Goa Ground Water Regulation Act, 2002 and Rules 2003, I, Shri. Milind Gavde, Executive Engineer, Works Division I, Water Resources Department, and Ground Water Officer, direct you to show cause within 3 days on receipt of this notice as to why an order should not be passed against you for closure of the open well failing which the same will be executed by me and expenses incurred towards such execution will be recovered from you as arrears of the land revenue.

  
Executive Engineer - I &  
Ground Water Officer

To,  
Mrs. Tresa Rosa  
A-108, 1<sup>st</sup> Floor, Maria Rosa Bldg.,  
Naika Vaddo, Calangute, Bardez Goa.

**Copy Submitted to:-**

1. The Superintending Engineer, Circle I, Water Resources Department, Sinchai Bhavan, Porvorim Goa.
2. The Dy. Collector, Bardez Taluka, Govt., Complex Bldg., Morod Mapusa Bardez Goa.

**Copy to:-**

1. The Assistant Engineer, Sub Div. II, Works Division I, Water Resources Department, Mapusa Bardez Goa

Permit for sinking well under section 5(4) of the Goa Ground Water Regulation Act, 2002 (Goa Act 1 of 2002).

811

No: 1578dated: 04/04/2019

Shri. Pires Luis Antonio son of Shri. Antonio Jose Pires resident of Saunta yaddo, Calangute, Bardez - Goa, is hereby granted permit for sinking open well in Survey no. 242/1 in Calangute in Bardez Taluka of district North - Goa to withdraw 6,000 ltrs/day of water for the purpose of Construction use.

This permit is granted for sinking a well confirming to the specification given below:-

1. Permit No. 1578 /20192. Type of well: Open well

3. Details of the well

a) Diameter/size of the well : 3.00 mtrsb) Depth of well : 10.00 mtrs4. The device approved for lifting the ground water: Centrifugal Pump of 3 HP

*This permit is subject to the following conditions:-*

1. The permit holder should not deviate any way from the specifications regarding well mentioned above.
2. Any Officials authorized by Ground Water Cell shall have the right to enter and inspect the place with such assistance as may be necessary to satisfy itself or himself whether the conditions specified in the permit are being complied with.
3. The Ground Water Officer shall have the right to restrict use, withdraw or cancel the permission by giving notice to the applicant specifying reasons for doing so and giving him reasonable opportunity of being heard.
4. The permission is for digging the well and not for withdrawal of ground water.
5. Validity period of permit to sink a well is one year from the date of issue.
6. The well once sunk should be registered and water meter is to be fixed by the applicant at their own cost and intimate the Department with initial reading.
7. Necessary permission from local bodies such as Municipality/ Panchayat should be obtained before digging the well.
8. Construction to be started after obtaining NOC from CZMA.

Signature of the Ground Water Officer



Place: Porvorim

Date: 04/04/2019

Copy to:

The Member Secretary, Ground Water Cell, Porvorim, Bardez - Goa.

The Assistant Engineer, Sub. Div. II, Works Div. WRD, Bardez - Goa.

The Assistant Engineer, Sub. Div. V, Works Div. WRD, Bardez - Goa.

824



**From**

**Sylvester D'souza**

Saunta waddo, Calangute Goa

12.03.2025

**To**

**Public Information Officer**

Chief Town Planner

Dempo Towers, Patto

Panaji Goa

**Sub: Application Under RTI Act, 2005**

Sir/Ma'am

I need the following information on urgent basis to be produced before a court of law:

Kindly provide me the certified copy of the approved plan, approved by the Town And Country Planning Department submitted by Fr Mario Pires for "proposed construction of cottages" at Survey No. 242/1 at Calangute village, Bardez Taluka, Goa, bearing reference no. "DB/1942/720/78-79" dated : 16/05/1978.

The same is required extremely urgently. I shall pay the necessary charges as and when called upon to do so. I am an Indian Citizen.

Thanking you

12/3/25  
Town & Country Planning Department  
Government of Goa  
Panaji - Goa

Yours faithfully



Sylvester D'souza

Handwritten text, possibly a date or reference number, appearing as a faint blue stamp or bleed-through.

826

814

No. 23/2025/1307/216/2025/130  
Town & Country Planning Department  
Government of Goa  
Floor, Design Tower  
Civic Plaza, Panaji Goa  
Date: 21/03/2025

**MOST URGENT**

**UNDER RIGHT TO INFORMATION ACT 2005**

To,  
The Public Information Officer,  
North Goa District Office,  
Town & Country Planning Department,  
Mapusa, Goa.

Sub: Information under Right to Information Act, 2005.

Ref: RTI application of Mr. Sylvester D'Souza dated 12/03/2025 received under inward No. 106 dated 12/03/2025.

Sir,

With reference to the subject mentioned above, this is to inform you that this office is in receipt of RTI application by Mr. Sylvester D'Souza. The information sought of the application is such that;

- i) It is either held by your Public Authority OR
- ii) The subject matter of which is closely connected with the functions of your Public Authority.

In light of the above, the RTI application with reference is transferred u/s 6(3) of RTI Act 2005, with a request to provide the information to the applicant directly.

Yours faithfully,

  
**Public Information Officer/PIO-8**  
**Dy. Town Planner**

Encl: As above.

Copy to:  
Mr. Sylvester D'Souza,  
Saunta Waddo,  
Calangute-Goa.....

requesting to pursue the matter  
with aforesaid authorities.



**OFFICE OF THE SENIOR TOWN PLANNER**  
Town & Country Planning Dept., North Goa District Office,  
302, Govt. Building Complex, Mapusa, Bardez - Goa.

Ref No.: TPBZ/RTI/ 7178 /CAL/TCP-2025 | 215

Dated: 21 /04/2025

To/  
**Mr. Sylvester D'souza,**  
Sounta waddo, Calangute,  
Bardez Goa

Sub: Information under R.T.I. Act 2005.

Ref: Application dt. 12/03/2025 received under inward no. **188 dt. 24/03/2025** from PIO-8/ Dy. Town Planner, Panaji vide letter no. 21/22/23/TCP/PIO-7/216/2025/130 dt. 24/03/2025

Sir/ Madam,

Your request for information has been considered under section 7(1) of the Act and I am to inform you the following:-

- i) The information sought by you in your RTI application, as regards to file no. DB/1942 is not available in this office records, Hence information sought cannot be provided.
- ii) The period within which an appeal against such information made available may be preferred within; 30 days.
- iii) And the particular of the Appellate Authority, the Senior Town Planner is the Appellate Authority with office at 3rd floor, Govt. Complex, 301. Town & Country Planning (North Goa District) Office, Mapusa Bardez – Goa.

Yours faithfully,

  
(Zaidev R. Aldonkar)

**The Public Information Officer,**  
Town & Country Planning Department,  
Mapusa, Goa.

**From**

**Sylvester D'souza**

Saunta waddo, Calangute Goa

**25.04.2025**



**To**

**Public Information Officer**

The Chief Town Planner

Dempo Towers, Patto

Panaji - Goa

*25/4/25*  
Town & Country Planning Department  
Government of Goa  
Panaji - Goa

**Sub: Application Under RTI Act, 2005**

Sir/Ma'am

I need the following information on urgent basis to be produced before a court of law:

Kindly provide me the certified copy of the permission & approved plan, approved by the Town & Country Planning Department (GSCE) submitted by Fr. Mario Pires for "proposed reconstruction of the existing structure A" in Survey No. 242/1, at Calangute village, Bardez Taluka, Goa, decision of the 1<sup>st</sup> GSCE meeting held on 06/12/1988, bearing reference no. "DB/8301/TCP 88/411" dated : 16/12/1988.

The same is required extremely urgently. I shall pay the necessary charges as and when called upon to do so. I am an Indian Citizen.

Thanking You

829

817

Town & Country Planning Department  
Government of Goa  
2<sup>nd</sup> Floor, Dempo Tower  
Patom Plaza, Patimajim  
Date: 02/05/2025

**MOST URGENT**

**UNDER RIGHT TO INFORMATION ACT 2005**

To,  
The Public Information Officer,  
North Goa District Office,  
Town & Country Planning Department,  
Mapusa, Goa.

Sub: Information under Right to Information Act, 2005.

Ref: RTI application of Mr. Sylvester D'Souza dated 25/04/2025 received under inward No. 188 dated 25/04/2025.

Sir,

With reference to the subject mentioned above, this is to inform you that this office is in receipt of RTI application by Mr. Sylvester D'Souza. The information sought of the application is such that;

- i) It is either held by your Public Authority OR
- ii) The subject matter of which is closely connected with the functions of your Public Authority.

In light of the above, the RTI application with reference is transferred u/s 6(3) of RTI Act 2005, with a request to provide the information to the applicant directly.

Yours faithfully,

**Public Information Officer/PIO-8  
Dy. Town Planner**

Encl: As above.

Copy to:

Mr. Sylvester D'Souza,  
Saunta Waddo,  
Calangute Goa.....

.....requesting to pursue the matter with aforesaid authorities.

MOST URGENT  
RIGHT TO INFORMATION



**OFFICE OF THE SENIOR TOWN PLANNER**  
Town & Country Planning Dept., North Goa District Office,  
302, Govt. Building Complex, Mapusa, Bardez - Goa.

Ref No.: TPBZ/RTI/ 7244 /CAL/TCP-2025 /298

Dated: 20/05/2025

To,  
**Mr. Sylvester D'souza,**  
Sounta waddo, Calangute,  
Bardez Goa

Sub: Information under R.T.I. Act 2005.

Ref: Application dt. 25/04/2025 received under inward no. **288 dt.**  
**05/05/2025** from PIO-8/ Dy. Town Planner, Panaji vide letter no.  
21/22/23/TCP/PIO-8/229/2025/194 dt. 05/05/2025

Sir/ Madam,

Your request for information has been considered under section 7(1) of the Act and I am to inform you the following:-

- i) The information sought by you in your RTI application, as regards to file no. DB/8301/TCP/88/411 dt. 16/12/1988 (GSCE) is not available in this office records, Hence information sought cannot be provided.
- ii) The period within which an appeal against such information made available may be preferred within; 30 days.
- iii) And the particular of the Appellate Authority, the Senior Town Planner is the Appellate Authority with office at 3rd floor, Govt. Complex, 301. Town & Country Planning (North Goa District) Office, Mapusa Bardez – Goa.

Yours faithfully,

  
(Zaidev R. Aldonkar)

**The Public Information Officer,**  
**Town & Country Planning Department,**  
**Mapusa, Goa.**

831



**From**

**Sylvester D'souza**

Saunta waddo, Calangute Goa

12.03.2025

**To**

**Public Information Officer**

Goa Coastal Zone

Management Authority

Dempo Towers, Patto

Panaji Goa

**Sub: Application Under RTI Act, 2005**

Sir/Ma'am

I need the following information on urgent basis to be produced before a court of law:

Kindly provide me the certified copy of the approved plan, approved by the Town And Country Planning Department (GSCCE) submitted by Fr Mario Pires for "proposed reconstruction of the existing structure A in Survey No. 242/1, at Calangute village, Bardez Taluka, Goa, decision of the 1<sup>st</sup> GSCCE meeting held on 06/12/1988, bearing reference no. " DB/8301/TCP.88/411" dated : 16/12/1988.

The same is required extremely urgently. I shall pay the necessary charges as and when called upon to do so. I am an Indian Citizen.

Thanking you

~~819~~

*ABD*  
12/03/2025  
O/o Member Secretary  
Goa Coastal Zone Management Authority  
C/o Department of Environment & Climate Change  
Dempo Tower 4th Floor,  
Patto Plaza Panjim-Goa. 403001

Yours faithfully



Sylvester D'souza

**GOA COASTAL ZONE MANAGEMENT AUTHORITY**

C/o Department of Environment &amp; Climate Change (Govt. Of Goa)

Dempo Tower 4<sup>th</sup> Floor, Patto Plaza- Panaji GoaWebsite : [www.czma.goa.gov.in](http://www.czma.goa.gov.in)

Tel.: 0832-2951089

Ref. No. GCZMA/RTI/25-26/ 17

Date: 02/ 04/2025

To

Mr. Sylvester D'Souza,  
Saunta Waddo,  
Calangute, Bardez-Goa.

**Sub: Information under Right to Information Act 2005.**

Ref : Your RTI Application dated 12/03/2025 received by this Authority on 12/03/2025.

Sir,

With reference to above, it is informed as under.

Sr. No	Information Sought	Reply
1	Kindly provide me a certified copy of the approved plan, approved by the Town & Country Planning Department (GSCCE) submitted by Fr Mario Pires for 'proposed reconstruction of the existing structure A in Survey No. 242/1 at Calangute village, Bardez Taluka - Goa decision of the 1 <sup>st</sup> GSCCE meeting held on 06/12/1988, bearing reference no. DB/8301/TCP.88/411 dated 16/12/1988.	Information is not available in this office records.

The period within which an appeal against such rejection may be preferred within 30 (Thirty) days and the particulars of the Appellate Authority are as follows:

"The First Appellate Authority (FAA), Goa Coastal Zone Management Authority, having Office at Dempo Tower, 4<sup>th</sup> floor, Patto Plaza – Panaji Goa."

Yours faithfully

*Pok*  
02/04/2025

**Public Information Officer**

(Goa Coastal Zone Management Authority)



**From**

**Sylvester D'souza**

Saunta waddo, Calangute Goa

24.02.2025

**To**

**Public Information Officer**

Goa Coastal Zone

Management Authority

Dempo Towers, Patto

Panaji Goa

**Sub: Application Under RTI Act, 2005**

Sir/Ma'am

I need the following information on urgent basis to be produced before a court of law:

Kindly provide me the certified copy of the approved plan, approved by the Town And Country Planning Department submitted by Fr Mario Pires for "proposed repairs and renovation" of the existing roof over the second floor of the existing building 'A' and 'B' in Survey No. 242/1, at Calangute - Bardez, Goa in the year 1990 approved by endorsement/ reference No. bearing "DB/4820/TCP-90/202 dated 02.02.1990."

The same is required extremely urgently. I shall pay the necessary charges as and when called upon to do so. I am an Indian Citizen.

Thanking you

*Handwritten signature*  
24/02/2025  
O/o Member Secretary  
Goa Coastal Zone Management Authority  
C/o Department of Environment & Urban Planning  
Dempo Towers, 4th Floor,  
Patto, Panaji, Goa, 403001



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**GOA COASTAL ZONE MANAGEMENT AUTHORITY**

C/o Department of Environment & Climate Change (Govt. Of Goa)

Dempo Tower 4<sup>th</sup> Floor, Patto Plaza- Panaji Goa

Website: [www.czma.goa.gov.in](http://www.czma.goa.gov.in)

Tel.: 0832-2951089

Ref. No. GCZMA/RTI/23-24/01/4128

Date: 06/03/2025

To,  
The Public Information Officer  
Department of Town & Country Planning,  
2<sup>nd</sup> floor, Dempo Towers,  
Panjim-Goa.

**Sub: Transfer of application u/s 6 (3) (i) & (ii) of the RTI Act 2005.**

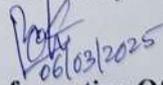
**Ref: RTI Application from Mr. Sylvester D'Souza dated 24/02/2025 and received by this Authority on 24/02/2025 (copy enclosed).**

Sir/Madam,

Please find enclosed herewith RTI Application from Mr. Sylvester D'Souza, Saunta Waddo, Calangute, Bardez Goa dated 24/02/2025 and received by this Authority on 24/02/2025 (copy enclosed), seeking information under RTI Act, 2005.

This information sought in the above application is related or closely pertains to your office. As such the same is transferred to you, with a request to provide him the information directly as per his application enclosed, with the intimation to this office.

Yours faithfully



**Public Information Officer**

(Goa Coastal Zone Management Authority)

**Encl: As above**

✓ Copy To: **Mr. Sylvester D'Souza, Saunta Vaddo, Calangute, Bardez Goa.....**  
for kind information with a request to pursue the matter with the aforesaid office.

837

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**MOST URGENT**

**UNDER RIGHT TO INFORMATION ACT 2005**

To,  
The Public Information Officer,  
North Goa District Office,  
Town & Country Planning Department,  
Mapusa, Goa.

Sub: Information under Right to Information Act, 2005.

Ref: 1) RTI application of Mr. Sylvester D'Souza dated 24/02/2025.  
2) Letter No. GCZMA/RTI/23-24/01/4128 dated 06/03/2025 received under inward No. 109 dated 13/03/2025.

Sir,

With reference to the subject mentioned above, this is to inform you that this office is in receipt of RTI application by Mr. Sylvester D'Souza. The information sought of the application is such that;

- i) It is either held by your Public Authority OR
- ii) The subject matter of which is closely connected with the functions of your Public Authority.

In light of the above, the RTI application with reference is transferred u/s 6(3) of RTI Act 2005, with a request to provide the information to the applicant directly.

Yours faithfully,

**Public Information Officer/PIO-8  
Dy. Town Planner**

Encl: As above.

Copy to:

1. Mr. Sylvester D'Souza,  
Saunta Vaddo,  
Calangute, Bardez-Goa.....requesting to pursue the matter with aforesaid authorities.
2. The Public Information Officer,  
Goa Coastal Zone Management Authority,  
C/o Department of Environment & Climate Change,  
Dempo Tower, 4<sup>th</sup> floor, Patto Plaza,  
Panaji-Goa.....for information.



**OFFICE OF THE SENIOR TOWN PLANNER**  
Town & Country Planning Dept., North Goa District Office,  
302, Govt. Building Complex, Mapusa, Bardez - Goa.

Ref No.: TPBZ/RTI/ 7177 /CAL/TCP-2025 / 216

Dated: 21 /04/2025

To,  
Mr. Sylvester D'souza,  
Sounta waddo, Calangute,  
Bardez Goa

Sub: Information under R.T.I. Act 2005.

Ref: Application dt. 24/02/2025 received under inward no. 187 dt.  
24/03/2025 from **PIO-8/ Dy. Town Planner, Panaji** vide letter  
no. 21/22/23/TCP/PIO-7/213/2025/126 dt. 24/03/2025

Sir/ Madam,

Your request for information has been considered under section 7(1) of the Act and I am to inform you the following:-

- i) The information sought by you in your RTI application, as regards to file no. DB/4820 is not available in this office records, Hence information sought cannot be provided.
- ii) The period within which an appeal against such information made available may be preferred within; 30 days.
- iii) And the particular of the Appellate Authority, the Senior Town Planner is the Appellate Authority with office at 3rd floor, Govt. Complex, 301. Town & Country Planning (North Goa District) Office, Mapusa Bardez – Goa.

Yours faithfully,

(Zaidev R. Aldonkar)

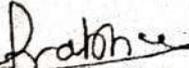
**The Public Information Officer,**  
**Town & Country Planning Department,**  
**Mapusa, Goa.**

## INSPECTION REPORT

The Site Inspection of site in Sy. No 242/1 at Sauntavaddo Calangute is carried out by Secretary Mr. Subodh V. Prabhu vide inspection notice no. VP/Cal/F-20/11-12/984 dated 16/07/2011. The said inspection was carried out on 20/07/2011 at 10:30am onwards in the presence of police as there was a fear of law and order problem.

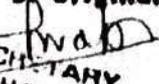
During site inspection it is noticed that Smt. Lajan Jacques and Mr. Joseph Rosa have constructed various structures in gross violation of C.R.Z notification of 1991. It is also noted that Sand Dunes have been cut for carrying out the illegal constructions. The Sand Dunes which is cut is around 20 mts. The detailed measurements is recorded on the rough sketch which is attached with the Panchanama. It is also noted that 4 nos of wells have been constructed within this 200 mts of the high tide lines solar system heaters have been erected. This is fixed on the R.C.C slab. Septic tank have also been constructed on the area which belongs to Capt. of Ports and close to the beach. The inspection concluded at 12:30pm.

Recorded by

  
Shri Subodh V. Prabhu  
Secretary  
V.P. Calangute



Certified True Copy  
of Original

  
SECRETARY  
VILLAGE PANCHAYAT CALANGUTE



840  
PANCHANAMA

828

Today at 10.30 am/pm on 20/7/2011, we the undersigned members of this Panchanama namely (1) Shri. Damodar Khorbe, Aged 27 profession Service resident of Saulavaddo (2) Shri. Michael Somer resident of Condolim Aged 42 profession Suboth. v. Prabhakar were called by Shri./Smt.

Sarpanch/Dy. Sarpanch to witness the illegal construction carried out by Shri./Smt. Alan Jacques & Joseph S. Rosain Ward no. VII of Calangute Village and we have witnessed the following.

The details of the illegal construction are as under:

- 1. Nature of the Construction Pucca
- 2. Whether New construction/ Re-construction or Extension to existing house New
- 3. Area Occupied by structure/ Dimension (length, breadth and Height- approximate) Ref to rough sketch which is annexed herewith
- 4. Location/Sy. No./Ward 242/1
- 5. Material Used Latente stone, cement, mangrove roof, solar, etc
- 6. Nature of Roof Pattern Mangrove roof, R.C.C. slab.
- 7. Approximate estimated cost Of construction fifty lakh.

Being asked by the \_\_\_\_\_ Shri./Smt. \_\_\_\_\_

owner/occupier of the house, stated that he/she does not possess any valid permission issued by the Panchayat to erect the said structure nor the formalities prescribed under the building regulation and CRZ in force have been complied with. owners did not remain present for site inspection

This Panchanama is written by Shri./Smt. Suboth v. Prabhakar at the site in our presence today, at 12.30 PM hours. The contents of this Panchanama have been read over and explained to us in Konkani and in correctness thereof we sign as witness.

Place: Calangute

Date: 20/7/11

- 1) Damodar
- 2) Michael

Suboth v. Prabhakar  
Designation

Certified Copy of Original



ARABIAN SEA

Certificate of Original Copy

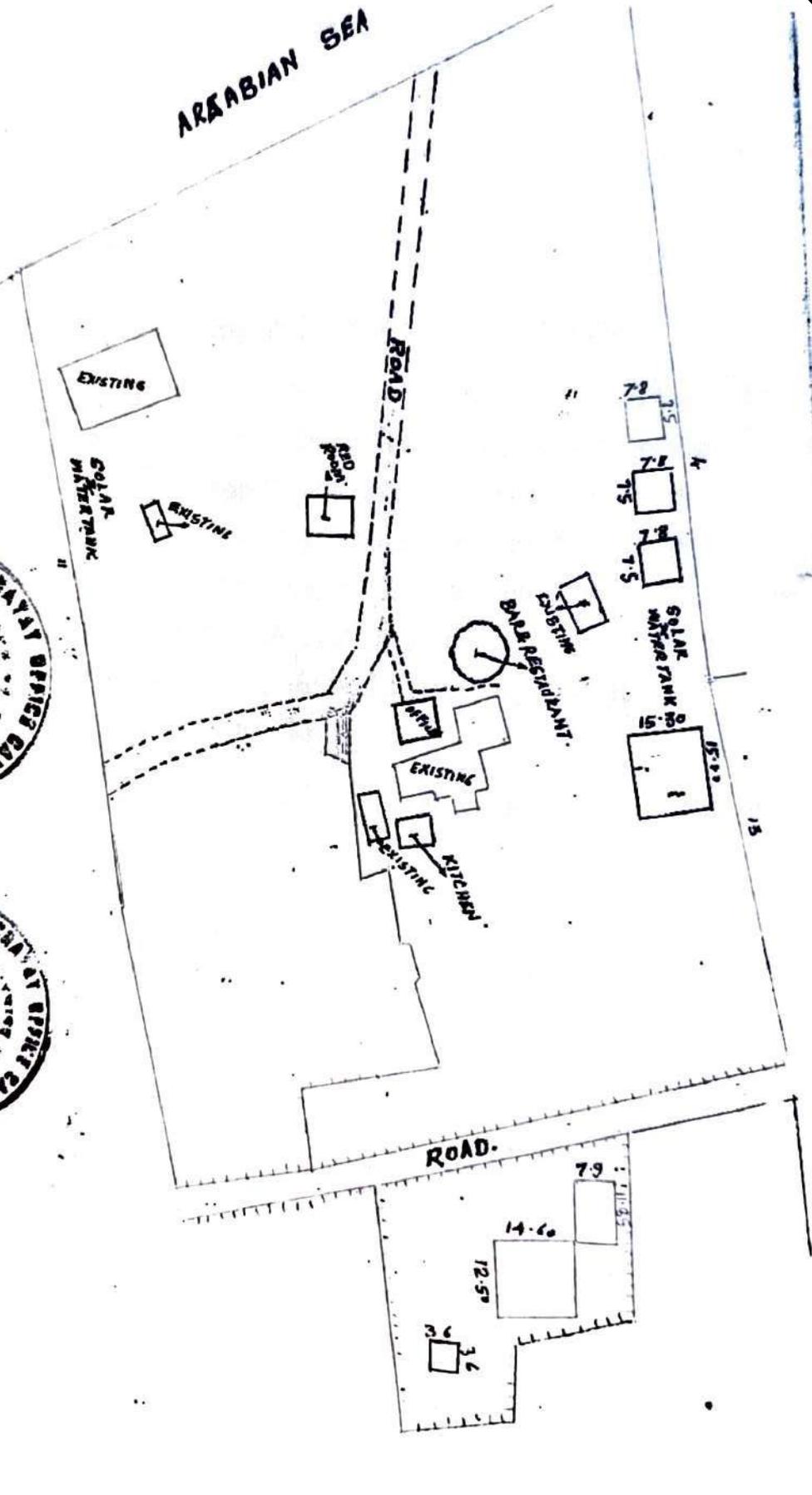
VILLAGE PANCHAYAT CALANGUTE

*Pradyumn*  
PANCHAYAT

(INSPECTION SKETCH)



PREPARED BY:-  
*Pradyumn*  
V.P. Secy  
Calangute



**OFFICE OF THE VILLAGE PANCHAYAT**  
**CALANGUTE**  
Bardez - Goa 403516

V.P./Cal/F-20/11-12/7006

Dated:22/12/2011

**ORDER OF DEMOLITION UNDER SECTION 66 Sub Section/bf GPIA**

Whereas the your reply to the show cause notice No. V.P./CAL/F-20/11-12/2447 dated 02/08/2011 was Placed in the meeting of the Panchayat held on 20/12/2011 for the Panchayat body to take proper decision and Panchayat body on perusing your reply have come to the conclusion that reply filed by you is not satisfactory as you failed to produce any document such as approved plan ,Construction License, issued by this Panchayat and have resolved to demolish the illegal structure, Wafts, Kitchen, Solar water tanks in sy no242/1

In view of the above you are hereby directed to remove/demolish the said above mentioned within period of 7days on receipt of this demclition order. Failing to comply with the above direction, the Panchayat will thereafter demolish the said structure at any time on expiry of said period of 7 days which may be taken note of.

Given under my hand and office seal on 22 day of December 2011



*Subodh V. Prabhu*  
(Subodh V. Prabhu)  
V.P. Secretary  
Calangute

To.  
Mr Joseph S. Rosa  
R/O Saunta Vaddo  
Calangute-Bardez  
Goa



Shakuntala

**IN THE HIGH COURT OF BOMBAY AT GOA**

**WRIT PETITION NO. 664 OF 2024**

SYLVESTER D'SOUZA

...PETITIONER

VERSUS

STATE OF GOA, THR.

CHIEF SECRETARY,

SECRETARIAT, PORVORIM, GOA

...RESPONDENTS

Mr. Dharmanand Vernekar, Advocate for the Petitioner.

Ms. Sapna Mordekar, Additional Government Advocate for Respondent No. 1. (Through V.C.)

Mr. Pranay Kamat, Advocate for Respondent No. 2.

Mr. J. A. Lobo, Advocate for Respondent No. 3.

**CORAM:- BHARATI DANGRE &  
NIVEDITA P. MEHTA, JJ.**

**DATED :- 07<sup>th</sup> May, 2025**

**ORAL ORDER (Per Bharati Dangre, J.)**

1. In terms of the order dated 25/03/2025, we are informed that the Office of the Village Panchayat has addressed a communication to the Petitioner, intimating that since the petitioner has failed to produce approved plan, construction license and occupancy certificate for the structures mentioned in the order of demolition

dated 22/12/2011, an inspection was conducted on 08/04/2025 and the structures were ordered to be demolished.

The petitioner was informed that the requisition is being forwarded to the Block Development Officer, Bardez, for providing the demolition squad.

The demolition squad is accordingly requisitioned by the Panchayat by its communication dated 30/04/2025.

2. Mr. Lobo, learned counsel representing respondent no. 3 has made a serious attempt to invite our attention to the directions issued by this Court in PILWP No. 4/2020, which ultimately resulted into directions being issued by the Court to carry out inspection by the Goa Coastal Zone Management Authority ('GCZMA'). He would also place reliance on the report of the inspection dated 26/02/2020, in the wake of the directions issued by this Court on 22/01/2020, where the respondent no. 2 i.e. the GCZMA, was directed to carry out inspection in order to determine, whether there is prima facie merit in the allegations of the petitioner that the structures are indeed in violation of CRZ notification, or not.

Mr. Lobo has also placed reliance on the observations made in the said report, which categorically record that the order dated 28/01/2010 was for demolition of second floor of G + two structures while second order of demolition dated 12/10/2012 was for demolition of G + one structure and a swimming pool and the inspection report records that both these structures stand demolished.

As a result the report categorically record as below:-

*13. Hence, we conclude that the two demolition orders of the Village Panchayat of Calangute dated 28/01/2010 and 12/10/2012 have been fully complied with”.*

3. A serious objection is raised by Mr. Lobo to the action of the Panchayat by placing before us, a copy of the PILWP No. 4/2020 and as we have perused the prayers sought therein, we find that the PIL Petitioner has sought action against the offending structures with all necessary assistance from respondent no. 4 by impleading Ms. Nalini Da Rosa Fernandes as well as Mr. Joseph S. Rosa (present respondent nos. 3) as respondent nos. 7 and 8, respectively.

4. What appears before us is, after the earlier inspection report, once again a site inspection was carried out, with specific reference to the notice dated 22/12/2011, and the report from the Secretary, Village Panchayat Calangute, dated 08/04/2025, specifically record that after inspecting the site, it is understood that the structures shown in the sketches are still existing on the site and no structure was found to be demolished.

5. In the wake of the aforesaid correspondence as well as the steps taken, we find that since the Village Panchayat is now proceeding ahead with the execution of demolition order dated 22/12/2011, the opposition of respondent no. 3 is of no consequence, as the structures have failed to satisfy the test of being legal structures and since respondent no. 3 was already intimated that since he had not produced the approved plans, construction license and occupancy certificate for the structures mentioned in the order dated 22/12/2011, we permit the Village Panchayat to proceed ahead with the implementation of the demolition order

6. We direct the Block Development Officer, Mapusa, Bardez-

Taluka, to render the necessary assistance, within a period of two weeks from today.

With the aforesaid directions the writ petition stands disposed of.

**NIVEDITA P. MEHTA, J.**

**BHARATI DANGRE, J.**



**OFFICE OF THE VILLAGE PANCHAYAT  
CALANGUTE  
Bardez - Goa 403516**

VP/Cal/F-20/25-26/ 053

Dated: 03/04/25

To,  
Mr. Joseph S. Rosa  
Sea View Cottages (Papilio Beach Front Cottages)  
Near Titos Mambos Club, Saunta Vaddo  
Calangute, Bardez-Goa.

**SITE INSPECTION**

Sir,

As per the directions from the Hon'ble High Court of Bombay by order dated 25/03/2025 in Writ Petition No. 664/2024 to verify whether steps are taken to demolish illegal construction in Survey No. 242/1 of Village Calangute as ordered under demolition order dated 22/12/2011.

In this regard, a site inspection will be held on 08/04/25 at 10:30 a.m. onwards. You are requested to remain present at the site for site inspection on the given date and time, failing which the site will be inspected in your absence.

Thanking you,  
Yours Faithfully,

(Shri Arjun S. Velip)  
Secretary  
V.P. Calangute



Cc to: 1) Sylvester D'Souza  
Saunta Vaddo  
Calangute, Bardez-Goa.

you are kindly requested to remain present in this office in order to proceed for the site inspection on the above given date and time.

2) The Ward Member  
Saunta Vaddo  
Calangute, Bardez-Goa.

you are kindly requested to remain present in this office in order to proceed for the site inspection on the above given date and time.

From: Sylvester D'souza  
Saunta Vaddo, Calangute,  
Bardez - Goa  
Pincode : 403516

V. P. CALANGUTE  
FORWARD NO 231  
DATE 09/04/25  
SIGNATURE

Date : 09/04/25

To,  
The Secretary/Sarpanch  
Village Panchayat Of Calangute

**Sub: Application Under RTI Act 2005**

Sir,

Kindly provide me a certified copy of the detailed site inspection report & plan/sketch, of the site inspection carried out by your authority on 08/04/25 through the V.P. secretary, in Survey No. bearing 242/1 of Calangute, Saunta Vaddo, as per the directions issued from the Hon'ble High Court Of Bombay At Goa by order dated 25/03/2025.

Thanking You

Yours Faithfully



Sylvester D'souza

## Site Inspection Report

As Reference to Site inspection Notice dated 03/04/2025 bearing No VP/cal/F-10/25-26/053 the panchayat site. Inspecting officials visited the site. The Respondent Mr. Joseph S. Rosa and Complainant Sylvester D'Souza is present in person. After inspecting site it is understood that structures shown on scales are still existing on site. No any structure found demolished on site.

The site inspecting report written by VP secretary Anjan Hanu Velip and read out in the presence of both the party.

Certified True Copy  
of Original



SECRETARY  
VILLAGE PANCHAYAT CALANGUTE

SECRETARY  
VILLAGE PANCHAYAT CALANGUTE



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**IN THE HIGH COURT OF BOMBAY AT GOA****WRIT PETITION NO.664 OF 2024**

SYLVESTER D SOUZA

Versus

STATE OF GOA, THR. CHIEF  
SECRETARY AND 2 ORS

... PETITIONER

... RESPONDENTS

Mr Dharmanand Vernekar, Advocate for the Petitioner.  
Ms Sapna Mordekar, Additional Government Advocate for  
Respondent No.1.  
Mr Pranay A. Kamat, Advocate for respondent No.2.  
Mr J. A. Lobo, Advocate for Respondent No.3.

**CORAM:- BHARATI DANGRE &  
NIVEDITA P. MEHTA, JJ.****DATED :- 28th April, 2025**

P.C.

By way of last opportunity for the panchayat to ensure compliance of the earlier order dated 25.3.2025, renotify to 7.5.2025. To be listed on the supplementary board.

**NIVEDITA P. MEHTA, J.****BHARATI DANGRE, J.**



Ph.: 2276016

**OFFICE OF THE VILLAGE PANCHAYAT  
CALANGUTE**

Bardez - Goa 403516

VP/Cal/F-20/25-26/547

Dated : 30/04/25

To,  
Mr. Joseph Rosa  
r/o Saunta Vaddo, Calangute, Bardez-Goa

**Sub: Your letter dated 25/04/2025 submitting documents**

Sir,

With reference to your above letter, this is to inform you that you have not explained how the documents annexed to application are related to order dated 22/12/2011. Page 1 to 6 Municipal documents (Portuguese and translation) page 7 to 11 Addl Collector order and house tax receipts page 12 shop registration, certificate 13 to 22 GCZMA, report of site inspection page 23 to 28 High Court order in PIL WP 4/202020 & NGT. order.

You have not produced approved plan, construction licence, occupancy certificate for the structures mentioned in order to be demolished under order dated 22/12/2011.

As per the inspection conducted by me on 08/04/2025, the structures ordered to be demolished are still existing on the site.

Hence the structure will have to be demolished as per order dated 22/12/2011.

The requisition is being made to the Block Development Officer, Bardez for providing demolition squad.

Thanking you,

Yours faithfully,

(Shri Arjun S. Velip)  
Secretary  
V.P. Calangute



*HP/S*  
24-2025  
at 5.30 p.m.



Ph.: 2276016

OFFICE OF THE VILLAGE PANCHAYAT  
CALANGUTE  
Bardez - Goa 403516

841

VP/Cal/F-7/25-26/545

Dated : 30/04/25

To,  
The Block Development Officer,  
Bardez,  
Mapusa - Goa.

**Sub : Requisition for demolition squad.**

(For Demolition of illegal structure, wells, kitchen, solar water tanks in Sy No 242/1 at Saunta Vaddo, Calangute, Bardez-Goa)

Sir,

Please find enclosed herewith the file in triplicate on the above cited subject.

In view of the above, you are requested to provide necessary Demolition Squad at an earliest.

Thanking you,

Yours faithfully,

(Shri. Arjun S. Velip)  
Secretary  
V.P.Calangute



ole..

Received on 01/05/2025

Issued to  
Block Development Officer  
Mapusa - Goa